

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 09  
(CAA)-57(PB)/2018

**IN THE MATTER OF:**

Akai Consumer Electronics India Ltd. & Ors. .... Applicant/petitioner

**Order under Section 230-232 of the Companies Act**

**Order delivered on 22.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

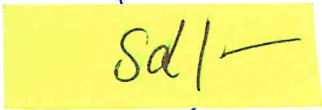
**PRESENT:**

For the Petitioner:  
For the respondent


Mr. Rishu Kant Sharma, Adv.  
Ms. Lakshmi Gurung, Sr. Stng. counsel for IT  
Ms. Tania Sharma, Adv. for RD & OL

**ORDER**

On the request made by the counsel for the applicant, list this matter on 21.07.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**